

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).46633/2019

(Arising out of impugned final judgment and order dated 29-07-2019 in RSA No.3634/2013 passed by the High Court Of Punjab & Haryana At Chandigarh)

DHARAMPAL & ANR.

Petitioner(s)

VERSUS

PAWAN KUMAR & ORS.

Respondent(s)

(With appls. for c/delay in filing SLP,exemption from filing c/c of the impugned judgment,exemption from filing O.T.)

Date : 03-02-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Ms. Manika Tripathy Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

We are not inclined to interfere with the order passed by the High Court. The Special Leave Petition is dismissed. Pending application(s), if any, shall stand disposed of.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master